

MA 2529/07 (Condonation delay)
in
Rev. 30/07. in OA. 403/06 (A)

O.R

As decided on.

08-6-07, Rev. App. No.

30/07. in OA. 403/06.

Has been filed by Sri

V.K. Khare Adv. on behalf

of O.O.G. & other respondents.

in A. on 18-10-07, Rev. App.

filed against the judgement

decided by.

Single Member bench.

of Hon'ble M.V. A.K. Singh

Member (A). Rev. filed with

condonation of delay

filed in Rev. since Hon'

ble. M.V. A.K. Singh Member (A)

retired from C.A.T. in the

month of July 2007.

Submitted before

Hon'ble V.C.

W
02-11-07.

Place before v.c. for
order.

V.C.
9.11.07

This Review Application for reviewing the order dated 8.6.2007 passed by Hon'ble Sri A.K. Singh, Member (A) (Since retired) in O.A. No. 403/2006 has been filed after expiry of the period of limitation.

In view of the full Bench decision of Andhra Pradesh High Court in G. Narasimha Rao Vs. Regional Joint Director of School Education, Warangal and others 2005 (4) SLR 720, Tribunal has no power to condone the delay in filing the Review Application. Moreover, grounds for review are also not such on which review can be entertained. So, the Review Application is rejected as time barred.

Vice Chairman

HLS/-

copy of order
dated 7.11.2007
for p.p.c.
07.11.2007